

**NATIONAL COMPANY LAW TRIBUNAL,
CHANDIGARH BENCH, CHANDIGARH.**

**CP No.106/Chd/CHD/2017
a/w
CAs No.37 & 38 of 2017**

In the matter of:

Aman Grover and Anr.Petitioners.

Versus.

M/s City Enterprises Pvt. Ltd. & Ors.Respondents.

Present: Dr.Rajansh Thukral, Advocate with Ms.Surekha Thukral,
Advocate for petitioners.
Mr.Atul V.Sood, Advocate for respondents No.1 to 3.
Mr.Sukhwinder Singh Sudan, Advocate for respondent
No.4.

Learned counsel representing respondent No.3 has informed that the respondent No.3 died about a week ago and seeks time to file appropriate application in this regard with the relevant record. In view of the aforesaid information, the learned counsel for both the parties have prayed that the name of respondent No.3 may be deleted from the array of respondents. The prayer is allowed and the name of respondent No.3 be struck off from the array of respondents as having died. The registry to do the needful.

List the matter on 20.02.2018 for filing appropriate application, if any, along with the documents relating to the aforesaid subsequent event at least two days before the date fixed with copy advance to the counsel opposite.

Sd/-
(Justice R.P.Nagrath)
Member (Judicial)

January 18, 2018.
Ashwani